

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.557/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03rd November 2017, 10.30 A.M

Name of the Company	Gautam Kumar Roy -Versus- Dooteriah & Kalej Vally Tea Estate Pvt.ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Madhu Sudan Sarker
Advocate

2. Mr. Mausamjit Sarker
Advocate.

Gautam Kumar Roy
H/S. operational
creditor

~~Dooteriah & Kalej Vally~~

Drawn
Adverse certificate on
Record,
for the applicant.

ORDER

Ld. Counsel for the operational creditor are present. No one is present from the corporate debtor side

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor and handover the same to the petitioner for making effective service on the corporate debtor and file affidavit of service within 7 days from today.

Petitioner is further directed to file supplementary affidavit annexing the certified copy of the bank statement within 7 days.

List on 17/11/2017 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(Vijai Pratap Singh)
Member (J)